

CR(P) No. 19 of 2013

14.07.2014

HON'BLE THE CHIEF JUSTICE

Shri K Khan, Advocate, present for the petitioners.

Shri JM Thangkhiew, Advocate, present for respondents.

Learned counsel for respondents states that respondent No. 1 U Strening Thongni has died on 07.07.2014.

Learned counsel for respondents prays for and is allowed three weeks' time to file substitution application and take necessary steps for substitution of legal representatives of respondent No. 1.

List after three weeks.

CHIEF JUSTICE

dev
14.07.14

MC No. 162 of 2014
IN WP(C)No. 319 of 2013

14.07.2014

HON'BLE THE CHIEF JUSTICE

List this Misc. Case along with WP(C)No. 319 of
2013.

CHIEF JUSTICE

dev
14.07.14

MC No. 227 of 2013
IN WP(C)No. 189 of 2013

14.07.2014

HON'BLE THE CHIEF JUSTICE

List this Misc. Case along with WP(C)No. 189 of
2013.

CHIEF JUSTICE

dev
14.07.14

MC No. 233 of 2013
IN WP(C)No. 196 of 2013

14.07.2014

HON'BLE THE CHIEF JUSTICE

List this Misc. Case along with WP(C)No. 196 of
2013.

CHIEF JUSTICE

dev
14.07.14

MC No. 380 of 2013
IN WP(C)No. 335 of 2013

14.07.2014

HON'BLE THE CHIEF JUSTICE

List this Misc. Case along with WP(C)No. 335 of
2013.

CHIEF JUSTICE

dev
14.07.14

WP(C)No. 52 of 2014

14.07.2014

HON'BLE THE CHIEF JUSTICE

Shri S Dey, Advocate, present for the petitioner.

Shri S Sen Gupta, Advocate, present for respondents.

Learned counsel for the petitioner prays for and is allowed further three weeks' time to file rejoinder affidavit.

List after three weeks.

CHIEF JUSTICE

dev
14.07.14

WP(C)No. 151 of 2014

14.07.2014

HON'BLE THE CHIEF JUSTICE

Shri JM Thangkhiew, Advocate, present for the petitioners.

Ms NG Shylla, Advocate, present for State respondents.

Shri B Khyriem, Advocate, present for respondent No. 2.

Learned counsel for the petitioners prays for and is allowed further three weeks' time to file rejoinder affidavit.

List after three weeks.

CHIEF JUSTICE

dev
14.07.14

WP(C)No. 164 of 2014

14.07.2014

HON'BLE THE CHIEF JUSTICE

Shri P Dey, Advocate, present for the petitioner.

Ms PS Nongbri, Advocate, present for respondents.

Learned counsel for respondents prays for and is allowed further three weeks' time to file counter affidavit.

List after three weeks.

CHIEF JUSTICE

dev
14.07.14

WP(C)No. 189 of 2013

14.07.2014

HON'BLE THE CHIEF JUSTICE

Ms A Kharumnuid, Advocate, present for the petitioner.

Shri S Dey, Advocate, present for respondents.

Learned counsel for respondents prays for and is allowed further two weeks' time to file counter affidavit.

List after two weeks.

CHIEF JUSTICE

dev
14.07.14

WP(C)No. 196 of 2013

14.07.2014

HON'BLE THE CHIEF JUSTICE

Ms A Kharumnuid, Advocate, present for the petitioner.

Shri S Dey, Advocate, present for respondents No. 1 and 2.

None present for respondent No. 3 who is treated to have been sufficiently served with the notice sent by Registered post.

Learned counsel for respondents No. 1 and 2 prays for and is allowed further two weeks' time to file counter affidavit.

List after two weeks.

CHIEF JUSTICE

dev
14.07.14

WP(C)No. 232 of 2013

14.07.2014

HON'BLE THE CHIEF JUSTICE

Shri M Chanda, Advocate, present for the petitioner.

Shri SC Shyam, Senior Advocate, present for the respondents.

Learned counsel for the petitioner prays for and is allowed further two weeks' time to file rejoinder affidavit.

List after two weeks.

CHIEF JUSTICE

dev
14.07.14

WP(C)No. 242 of 2014

14.07.2014

HON'BLE THE CHIEF JUSTICE

Shri M Chanda, Advocate, present for the petitioner.

Shri A Khan, Advocate, present for the respondents.

By means of this writ petition, the petitioner has challenged the punishment of "severe reprimand" awarded vide letter dated 15.10.2013 to him.

Admit the petition.

Learned counsel for the respondents prays for and is allowed four weeks' time to file counter affidavit.

List after four weeks.

CHIEF JUSTICE

dev
14.07.14

WP(C)No. 243 of 2014

14.07.2014

HON'BLE THE CHIEF JUSTICE

Shri M Chanda, Advocate, present for the petitioner.

Shri KS Kynjing, Senior Advocate, assisted by Shri H Kharmih, Advocate, present for respondents No. 1 and 2.

Shri K Khan, Addl. Senior GA, present for respondent No. 3.

By means of this writ petition, the petitioner has challenged the impugned order dated 24.04.2014 passed by the Director of the respondent Corporation rejecting the representation of the writ petitioner, relating to his seniority.

Admit the petition.

Learned counsel for the respondents No. 1 and 2 and learned counsel for respondent No. 3 pray for and are allowed four weeks' time to file counter affidavits.

Issue notices to respondent No. 4 to 17, who may also file their counter affidavits within a period of four weeks.

List after four weeks.

CHIEF JUSTICE

dev
14.07.14

WP(C)No. 271 of 2013

14.07.2014

HON'BLE THE CHIEF JUSTICE

Shri R Gurung, Advocate, present for the petitioner.

Shri R Deb Nath, CGC, present for the respondents.

Learned counsel for the petitioner prays for and is allowed further two weeks' time to file rejoinder affidavit.

List after two weeks.

CHIEF JUSTICE

dev
14.07.14

WP(C)No. 281 of 2013

14.07.2014

HON'BLE THE CHIEF JUSTICE

Shri AH Hazarika, Advocate, present for the petitioner.

Shri KP Bhattacharjee, Advocate, present for the respondents.

Affidavit-in-opposition has been filed on behalf of respondent No. 6. Same be taken on record.

Learned counsel for the petitioner prays for and is allowed two weeks' time to file rejoinder affidavit.

List after two weeks.

CHIEF JUSTICE

dev
14.07.14

14.07.2014

HON'BLE THE CHIEF JUSTICE

Shri R Jha, Advocate, present for the petitioner.

Shri R Deb Nath, CGC, present for respondent No.

1.

Ms PS Nongbri, Advocate, present for respondents
No. 2 to 4.

Ms NG Shylla, Advocate, present for respondents
No. 5 and 6.

Shri JM Thangkhiew, Advocate, present for
respondent No. 8.

Affidavit-in-opposition has been filed on behalf of
respondents No. 2, 3 and 4. Same be taken on record.

Respondent No. 5 has also filed its counter
affidavit. Same be also taken on record.

Learned counsel for the writ petitioner prays for
and is allowed two weeks' time to file rejoinder affidavit to
the counter affidavit filed on behalf of the aforesaid
respondents.

List after two weeks. Meanwhile, respondents No.
1, 7 and 8 are also allowed to file their counter affidavits.

CHIEF JUSTICE

dev
14.07.14

WP(C)No. 333 of 2013

14.07.2014

HON'BLE THE CHIEF JUSTICE

Ms A Kharumnuid, Advocate, present for the petitioner.

Shri S Dey, Advocate, present for respondents No. 1 and 2.

None present for respondent No. 3 who is treated to have been sufficiently served with the notice sent by Registered post.

Learned counsel for respondents No. 1 and 2 prays for and is allowed further two weeks' time to file counter affidavit.

List after two weeks.

CHIEF JUSTICE

dev
14.07.14

WP(C)No. 335 of 2013

14.07.2014

HON'BLE THE CHIEF JUSTICE

Shri S Dey, Advocate, present for the petitioner.

Shri KP Bhattacharjee, Advocate, present for respondents.

Learned counsel for respondents prays for and is allowed further three weeks' time to file counter affidavit.

List after three weeks.

CHIEF JUSTICE

dev
14.07.14

WP(C)No. 346 of 2013

14.07.2014

HON'BLE THE CHIEF JUSTICE

Shri P Nongbri, Advocate, present for the petitioner.

Ms PS Nongbri, Advocate, present for respondents
No. 1 to 6.

Shri B Khyriem, Advocate, present for respondents
No. 7 to 13.

Affidavit-in-opposition has been filed on behalf of
respondents No. 7 to 13. Same be taken on record.

Learned counsel for respondents No. 1 to 6 prays
for and is allowed further three weeks' time to file counter
affidavit.

List after three weeks. Meanwhile, petitioner is
allowed to file rejoinder affidavit to the counter affidavit
filed on behalf of respondents No. 7 to 13.

CHIEF JUSTICE

dev
14.07.14

WP(C)No. 380 of 2013

14.07.2014

HON'BLE THE CHIEF JUSTICE

Shri JM Thangkhiew, Advocate, present for the petitioner.

Shri KP Bhattacharjee, Advocate, present for respondents.

Learned counsel for respondents prays for and is allowed further three weeks' time to file counter affidavit.

List after three weeks.

CHIEF JUSTICE

dev
14.07.14